## Central Administrative Tribunal Principal Bench

0.A. No.1997 of 1998

New Delhi, dated this the 10th September, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mr. Kuldip Singh, Member (J)

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Ms. Madhurima, W/o Dr. Subhash, R/o B-3-B/6C Janakpuri, New Delhi-110058.

Applicant

(By Advocate: Shri B.D. Suran)

Versus

## Government of NCT of Delhi

- The Chief Secretary,
   Delhi Administration,
   Alipur Road,
   Delhi.
- 2. The Secretary (Education), Ministry of Human Resources, Shastri Bhawan, New Delhi.
- 3. The Director of Education, Delhi Administration, Old Secretariat, Delhi.
- 4. The Dy. Controller of Accounts, GPF Cell, Govt. of NCT, Delhi Old Secretariat, Delhi.
- 5. The Principal,
  Govt. Boys Sr. Sec. School No.4,
  Sagarpur,
  New Delhi. ... Respondents

(By Advocate: Shri Vijay Pandita)

ORDER-(Oral)

## BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for release of various payments due to her, consequent to her resignation on 9.1.97.

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- Suran and respondents counsel Shri Vijay Pandita who was assisted by the Principal of Govt. Boys Sr. Sec. School No.4, Sagarpur, New Delhi where applicant was working prior to her resignation.
- 3. After hearing both sides we dispose of this O.A. with a direction to applicant that she should visit the aforesaid school on any working day between 20-24th of September, 1999 and in the presence of the School Principal hand over complete charge of the books and almirahs which are stated to be under her lock and key, upon which such dues that are admissible to her should be released to her by respondents.
- 4. In this connection we are informed that books worth approximately Rs.2245.95 which were under her custody are reportedly missing. Applicant's counsel states that this amount may be adjusted against the sums due to her from the school. Alternatively this amount may be paid by her in cash to the concerned authorities on proper receipt.
- 5. In this connection the School Principal states that cheques made in the name of applicant are required to be revalidated as their life has since expired. It should be ensured that after full and complete charge is handed by applicant to the

Principal as directed above, appropriatesteps are taken by Respondents to get the aforesaid cheques revalidated before they are released to applicant.

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- 6. In this connection applicant's counsel invites attention to a list of various dues which he claims are admissible to applicant. Shri Pandita states that some of these dues are not in fact admissible to her and only such dues that are admissible will be released to her.
  - 7. As already directed, applicant should visit the school and hand over full and complete charge of the books and almirahs under her lock and key to the School Principal after which her legitimate dues should be released to there by Respondents.
  - 8. This O.A. stands disposed of accordingly. No costs.

(Kuldip Singh)
Member (J)

(S.R. Adige)
Vice Chairman (A)

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